

CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
ALLAHABAD
REGIONAL BENCH

Excise Appeal No.70570 of 2019

(Arising out of Order-in-Appeal No.77/CE/Alld/2019 dated 18/04/2019 passed by Commissioner (Appeals) Customs, Central Excise & Service Tax, Allahabad)

M/s Dey's Medical (U.P.) Pvt. Ltd.,Appellant
(Plot No.A-8, Industrial Area Naini,
Allahabad-211010)

VERSUS

Commissioner of Central Excise, AllahabadRespondent
(Allahabad)

APPEARANCE:

Shri S.P. Ojha, Consultant for the Appellant

Shri B.K. Jain, Authorised Representative for the Respondent

CORAM: HON'BLE MR. ASHOK JINDAL, MEMBER (JUDICIAL)
HON'BLE MR. P. ANJANI KUMAR, MEMBER (TECHNICAL)

FINAL ORDER NO-70096 / 2022

DATE OF HEARING : 11 March, 2022
DATE OF DECISION : 11 March, 2022

ASHOK JINDAL:

Learned Authorised Representative for Revenue submits that the appellants have opted for Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 and obtained Form-IV i.e. discharge certificate.

2. In view of this, the appeal is dismissed as deemed withdrawn.

(Dictated and pronounced in open court)

(ASHOK JINDAL)
MEMBER (JUDICIAL)

(P. ANJANI KUMAR)
Member (Technical)